

**GOVERNMENT OF INDIA  
FINANCE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:808  
ANSWERED ON:21.02.2003  
FALSE DRAWBACK CLAIM  
ANANTA NAYAK;CHARAN DAS MAHANT

**Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether the Government have detected some exporters in the country who have made false drawback claims;
- (b) if so, the number of such cases which have come to the notice of the Government during the current financial year particularly in Delhi;
- (c) the details of such fraud cases; and
- (d) the action taken against such fraud exporters?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (GINGEE N. RAMACHANDRAN)

(a), (b), (c) & (d): Yes, Sir. The Government have detected 116 cases involving an amount of Rs. 40.25 crores of misuse of Duty Drawback during the current financial year. Out of these cases, 64 cases involving Rs. 5.33 crores pertain to Delhi Zone. Action against such exporters is taken as per the provisions of Customs Act 1962 by way of imposition of penalties, arrests and in some cases ordering detention under COFEPOSA Act.